



**OFFICE OF THE DISTRICT MAGISTRATE, NORTH GOA**  
**Magisterial Branch, Collectorate Bldg., Panaji – Goa – 403001.**  
**Phone Nos: 2225383 Fax No:- 2426492 Email:- magbr-coln.goa@nic.in**

No.8/8/ 2021/MAG/L&O/Vol-II/1143

- Read: 1. Order No. 8/8/2021-MAG/L&O(Vol.II) /962 dated 17/04/2021  
2. Order No. 8/8/2021-MAG/L&O(Vol.II) /892 dated 07/04/2021  
3. Order No. 8/8/ 2021/MAG/L&O/Vol-II/1016 dated 21/04/2021  
4. Order No. 8/8/ 2021/MAG/L&O/Vol-II/1071' dated 28/04/2021  
5. Order No. 8/8/ 2021/MAG/L&O/Vol-II/1078' dated 02/05/2021  
6. Order No. 8/8/ 2021/MAG/L&O/Vol-II/1101' dated 04/05/2021  
7. Order No. 8/8/ 2021/MAG/L&O/Vol-II/1124 dated 08/05/2021  
8. Order No. 8/8/2021/MAG/L&O/Vol-II/1137 dated 11/05/2021.

**ORDER**

**ORDER U/S 144 OF CRIMINAL PROCEDURE CODE, 1973**

**WHEREAS**, a surge in COVID-19 cases is being witnessed in Goa and other parts of the country, and the situation might further aggravate due to public gatherings and active interactions along with high positivity rate;

**AND WHEREAS**, in order to contain the spread of the said pandemic, certain measures were undertaken and more are required to prevent the further spread of the disease;

**AND WHEREAS** in my considered opinion, there are sufficient grounds for proceeding under sub section (1) of section 144 of Code of Criminal Procedure, 1973 to take preventive steps to contain the spread of Virus by restricting public gatherings and activities;

**AND WHEREAS**, I am satisfied that the circumstances do not permit the individual serving of orders, in due time, of the notices individually upon the persons against whom this order is directed and therefore, under the powers vested in me under sub section (2) of Section 144 of the Code of Criminal Procedure, 1973, I hereby pass the order ex-parte;

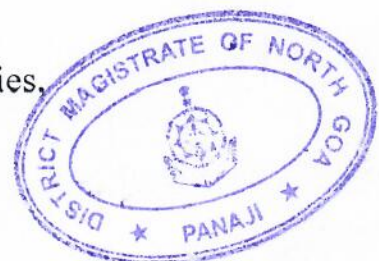
**NOW, THEREFORE, I, Ajit Roy, IAS, District Magistrate, North Goa District**, in exercise of the powers conferred upon me by Section 144 of the Code of Criminal Procedure 1973, direct that the following activities/establishment/facilities/events shall be prohibited or restricted in the District of North Goa, upto 7 am on 24 May 2021:

1. The following activities/establishment/facilities/events shall remain closed:
  - a. casinos,
  - b. bars,





- c. restaurants, (however restaurant kitchens will be allowed to provide home delivery/takeaways),
  - d. shops, (except as at the point no. 3, below),
  - e. sports complex/auditoriums/community halls or similar places,
  - f. river cruises/waterparks/entertainment parks,
  - g. gym/spa/massage parlours/saloon,
  - h. cinema halls, theatres, multiplexes, entertainment zones within Shopping malls.
  - i. swimming pool,
  - j. schools, colleges, educational and coaching institutions, except for examinations of college students,
  - k. religious places for the public, however the custodian of such establishments may carry out regular activities.
  - l. weekly market, fish market and Municipal/Panchayat market;
2. The following activities will be prohibited:
- a. Social/political/sports/entertainment/academic/cultural functions, marriages, and other congregations, (except for events with the permission of the government). However, Cremation with 20 people or less will be permitted,
  - b. gathering of five or more persons at public places, except for official functions or with permission from DM/SDM,
  - c. Inter-state movement for any person except for those carrying Covid negative test report for a test done a maximum of 72 hours prior to entering in Goa. However, following shall be exempted:
    - i. All persons entering the state for medical emergencies on production of adequate proof.
    - ii. Two drivers and one helper per goods vehicle will be exempted from the requirement of Covid negative certificate. However the Police or the other authorities will have to scan such persons with the thermal guns to see whether they display any symptoms and if they display any symptoms then the Police or the other authorities should deny access to such persons within the State of Goa.
  - d. use of buses except for people going for duty purpose and medical emergencies, with a maximum capacity of 50%;
3. The following shall be exceptions to the above restrictions/prohibitions at para 1& 2:
- a. shops selling medicines/drugs and related activities.

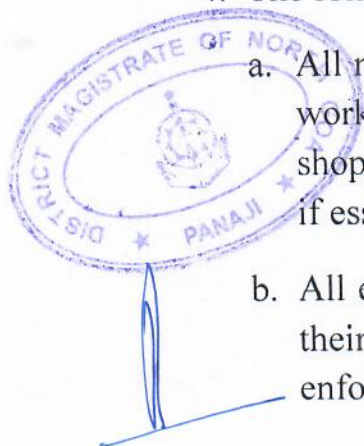




- b. shops selling groceries/eatables, animal fodder, Public Distribution System and such outlets, standalone liquor shops (for take away only) may remain open from 7 am to 1 pm (home delivery of all these items, except liquor, will be allowed anytime)
- c. Banks, insurance, custom clearance, ATMs, microfinance institutions, etc.,
- d. all medical and health services/institutions (including AYUSH and Veterinary Hospitals, and laboratories) to remain functionals,
- e. Operations of homes for children/physically or mentally challenged/senior citizens/destitutes/women/widows, etc.
- f. Observation homes, after care homes and places of safety for juveniles, etc.,
- g. all facilities in the supply chain of essential goods, whether involved in wholesale or retail of such goods through local stores, large brick and mortar stores or e-Commerce companies,
- h. cold storage and warehousing services,
- i. canteens/restaurants on the premise of the permitted establishments catering to only inhouse staff/residents may remain functional,
- j. all industries/factories and related activities,
- k. all constructions and related activities, including repairs,
- l. agricultural and related activities,
- m. offices of Central and State Government offices, their attach and subordinate offices, PSUs, local bodies, and related activities, Courts and their related activities, functioning of airport and railways and related activities,
- n. Public utilities (including petroleum, CNG, LPG, PNG), power generation, and transmission units, post and courier offices, water, sanitation and related activities, including vehicles repairs, hardware shops, etc.,
- o. hotels and hospitality sector, for inhouse guests/residents/staff,
- p. the print and electronic media, and related activities,
- q. telecommunication and internet services, and related activities,
- r. LPG cylinder services;

4. The following advisory is issued for strict compliances:

- a. All non-government employers are advised to actively plan for and promote work from home for the employees working in their shops/establishments/factories and physical presence should be sought only if essential,
- b. All employers should enforce staggered timings for arrival and departure of their employees, and all covid appropriate behaviour/norms should be enforced at the workplaces,





- c. All employers are advised to ensure that employees with symptoms, like cough, cold, fever, or if they are short of breath, etc., are to remain home and take appropriate medical care,
- d. Crowding in lifts, staircases, corridors, common areas including refreshment kiosk and parking areas is to be strictly avoided,
- e. Divyangs and parents with children having special needs are advised to work from home.

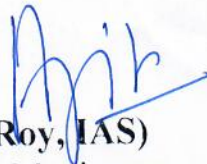
Additional restrictions imposed in Covid Containment Zones shall remain in force.

Any person contravening this order shall be punishable under Section 188 of the Indian Penal Code and Section 51 to 60 of the Disaster Management Act, 2005.

This Order supersedes all previous orders issued in the matter.

Given under my hand and seal on this 12<sup>th</sup> day of May, 2021.



  
(Ajit Roy, IAS)  
District Magistrate  
North Goa

To,

The Director, Government Printing Press, Panaji, Goa with a request to cause Publication in Extra Ordinary Gazette immediately.

**Copy forwarded for necessary action to:**

1. The Superintendent of Police, North Goa District, Porvorim
2. The Sub-Divisional Magistrate, Pernem / Bardez / Tiswadi / Bicholim/ Sattari.
3. The Sub-Divisional Police Officer Pernem /Bardez/Tiswadi / Bicholim.
4. The Mamlatdar & Executive Magistrate of Pernem/Bardez /Tiswadi/ Bicholim/Sattari.
5. The Police Inspectors/P.S.I, Pernem / Bardez / Tiswadi / Bicholim / Sattari Police Station. They are directed to affix a copy of this Order on the notice board of their office and enforce the same strictly.
6. The Director of Information and Publicity, Panaji with a request to give wide publicity through all local dailies.
7. The Director of Doordarshan, Panaji, with a request to broadcast the order.
8. The Station Director, All India Radio, Panaji for giving wide publicity.
9. The Superintendent of Police, Coastal Panaji Goa.
10. The Commissioner of Excise, Panaji Goa.
11. The Under Secretary (Home), Government of Goa, Home Department, Secretariat, Porvorim.

Copy for information to:

1. The Secretary to Governor of Goa, Raj Bhavan, Panaji.
2. The Secretary to the Chief Minister of Goa, Secretariat, Porvorim.
3. The Chief Secretary, Government of Goa, Secretariat, Porvorim.
4. The Addl. Secretary (Home), Government of Goa, Home Department (General), Secretariat, Porvorim.
5. The Director General of Police, Goa, Panaji-Goa.